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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**T.P. No. 21/NCLT/AHM/2017 (New)
Gujarat High Court C.A. No. 125/2014 in C.P. No. 3/2009 (Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017**

Name of the Company:

Panchmahal Steel Ltd.

V/s

Asset Reconstruction Company India Ltd.

Section of the Companies Act:

Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ANIP A GANDHI	ADVOCATE	RESPO.	
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2.	MIHIR THAKORE	SR. ADVOCATE	APPLICANT	
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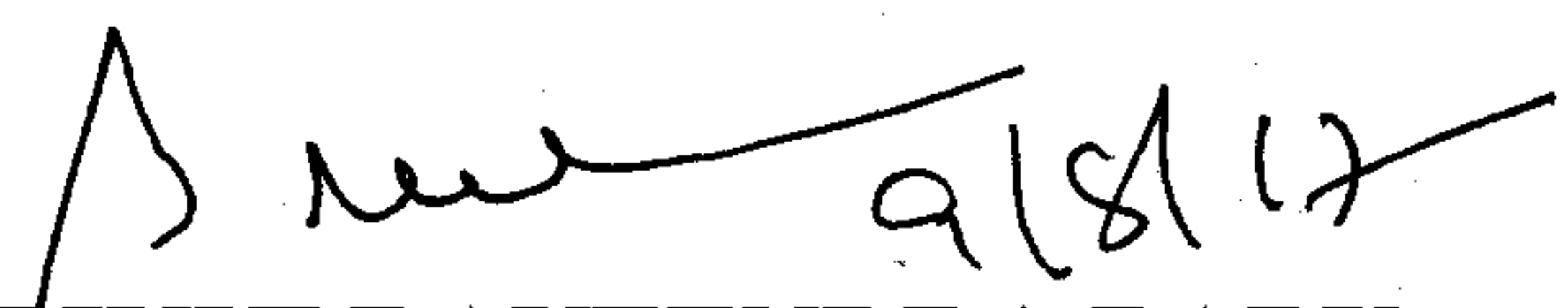
3.	SHAMIK BHATT	ADVOCATE	"
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ORDER

Learned Senior Advocate Mr. Mihir Thakore with Learned Advocate Mr. Shamik Bhatt present for Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Orders reserved.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of August, 2017.